

# IDREAM FILM INFRASTRUCTURE COMPANY LIMITED

(CIN: L51900MH1981PLC025354)

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**OPEN OFFER FOR ACQUISITION OF UP TO 7,03,43,853 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, REPRESENTING 26.00% OF THE TOTAL VOTING SHARE CAPITAL OF IDREAM FILM INFRASTRUCTURE COMPANY LIMITED (“IDREAM” OR THE “TARGET COMPANY”) BY NORTHVALE CAPITAL PARTNERS PTE LIMITED, (HEREINAFTER REFERRED TO AS “ACQUIRER”) NORFOLK RESOURCES PTE LIMITED (HEREINAFTER REFERRED TO AS “PAC 1”), NORFOLK TECHNOLOGIES PTE LIMITED (HEREINAFTER REFERRED TO AS “PAC 2”), HCMI (S) PTE LIMITED (HEREINAFTER REFERRED TO AS “PAC 3”), MR. JUNG MIN AN (HEREINAFTER REFERRED TO AS “PAC 4”), MR. WOO YEOL CHO (HEREINAFTER REFERRED TO AS “PAC 5”), AND MR. YUNGKUG KIM (HEREINAFTER REFERRED TO AS “PAC 6”) (COLLECTIVELY REFERRED TO AS “THE ACQUIRERS”), AT AN OFFER PRICE OF ₹ 10.00/- (RUPEES TEN ONLY) PER EQUITY SHARE PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED (“SEBI (SAST) REGULATIONS”).**

This Corrigendum to the Draft Letter of Offer dated Tuesday, January 06, 2026 (“**Corrigendum**”) is being issued by Sobhagya Capital Options Private Limited, the Manager to the Offer (“**Manager**”), on behalf of the Acquirer, should be read in conjunction with the Draft Letter of Offer, unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the Draft Letter of Offer, unless otherwise defined.

The following disclosure in Draft Letter of Offer dated Tuesday, January 06, 2026 will be modified as below and would be read as follows, all modifications made in the Draft Letter of Offer are underlined, in italics:

- i) Investors are requested to note that the reference to 26% of the expanded share capital appearing on the Draft Letter of Offer dated Tuesday, January 06, 2026, stands revised, and the same shall be read as under:

*\* The Open Offer is being made for the acquisition of up to 7,03,43,853 equity shares, representing 26.00% of the Expanded Voting Equity Share Capital of the Target Company, strictly in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations.*

*It is clarified that the Offer Size has been determined in accordance with the Expanded Voting Equity Share Capital of the Target Company. The actual level of acceptance under the Open Offer shall depend upon the number of Equity Shares validly tendered by eligible public shareholders.*

*Further, certain shareholders participating in the Preferential Issue have, on a voluntary basis and without any agreement or arrangement with the Acquirer, confirmed their intention not to tender their equity shares in the Open Offer.*

- ii) Maximum Consideration is revised to reflect the acquisition of upto 7,03,43,853 fully paid Equity Shares of the face value of ₹10/- each (“Offer Shares”), representing 26.00% (Twenty Six Percent) of the expanded Voting Share Capital of the Target Company.

The escrow value provides a substantial buffer over the regulatory minimum, thereby adequately securing the obligations of the Acquirer under the Open Offer.

A copy of the Corrigendum will also be available on the websites of SEBI - [www.sebi.gov.in](http://www.sebi.gov.in), BSE- [www.bseindia.com](http://www.bseindia.com), Manager to the Offer- [www.sobhagyacapital.com](http://www.sobhagyacapital.com), Target Company- [www.idreamfilminfra.in](http://www.idreamfilminfra.in) and RTA- [www.in.mpms.mufg.com](http://www.in.mpms.mufg.com)

## THIS ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER



### SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED

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Contact Person: Ms. Menka Jha/Mr. Rishabh Singhvi | SEBI Registration No.: MB/INM000008571

Date: February 24, 2026

Place: Noida, Uttar Pradesh